

### Modified Neradi Irrigation Project Report

6786. SHRI GIRIDHAR GOMAN-  
GO: Will the Minister of IRRIGA-  
TION be pleased to state:

(a) whether the Government of India have received the modified Neradi Irrigation Project Report duly accepted by the Governments of Andhra Pradesh and Orissa from Government of Andhra Pradesh;

(b) if so, the extent of areas and villages likely to be submerged in Andhra Pradesh and Orissa and protection suggested in the report; and

(c) number of irrigation projects constructed/likely to be constructed on river Vansadhara by the Government of Orissa and Andhra Pradesh so far?

THE MINISTER OF IRRIGATION  
(SHRI KEDAR PANDAY): (a) No,  
Sir.

(b) Does not arise.

(c) One major project is already under execution in Andhra Pradesh and two medium projects are under execution in Orissa. Orissa Government have intimated that they propose to take up 25 medium and minor schemes in the Vansadhara basin. In Andhra Pradesh, one major project is proposed to be taken up.

### Action taken against Parties by M.R.T.P. Commission

6787. SHRI D. S. A SIVA PRA-  
KASAM: Will the Minister of LAW,  
JUSTICE AND COMPANY AFFAIRS  
be pleased to state the names of par-  
ties against whom the Monopolies and  
Restrictive Trade Practices Commis-  
sion took action under Section 11 of  
the Act and Regulations 19 and 35 in  
the year 1979 (Jan.—Dec.) in the  
States of Tamil Nadu, Kerala, Andhra  
Pradesh and Karnataka?

THE MINISTER OF LAW, JUSTICE  
AND COMPANY AFFAIRS (SHRI  
P. SHIV SHANKAR): During the  
calendar year 1979, no enquiry was  
instituted by the M.R.T.P. Com-  
mission under Section 10(a) (i) of the  
Monopolies and Restrictive Trade  
Practices Act on the basis of the  
report of the Director of Investiga-  
tion under Section 11 of the M.R.T.P.  
Act and Regulations 19 and 35 of the  
M.R.T.P. Commission Regulations  
1974 against any party in the States  
of Tamilnadu, Kerala, Andhra Pra-  
desh and Karnataka. Nor was any  
action taken against any party in res-  
pect of enquiries instituted earlier.  
In fact an enquiry under Section  
10 (a) (ii) instituted against M/s.  
South India Viscose Limited, Coim-  
batore on 31-12-76 was terminated  
and the charges vacated by the MRTP  
Commission on 20-9-79

उत्तर प्रदेश से प्रकाशित होने वाले समाचार  
पत्र तथा पत्रिकाएं

6788. श्री निहाल सिंह: क्या सूचना और  
प्रसारण मंत्री यह बताने की कृपा करेंगे  
कि

(क) उत्तर प्रदेश के प्रत्येक जिले से प्रकाशित  
होने वाली दैनिक, साप्ताहिक तथा पार्श्विक  
पत्रिकाओं के नाम क्या है ;

(ख) पत्र सूचना कार्यालय द्वारा दिल्ली के  
समाचारपत्रों की तरह किन-किन प्रकाशनों को  
विज्ञापन दिए गए ; और

(ग) पत्र सूचना कार्यालय द्वारा प्रत्येक समाचार  
पत्र अथवा पत्रिका को दिए गए विज्ञापनों का  
ब्यौरा क्या है ?

सूचना और प्रसारण तथा पुंति और  
पुनर्वास मंत्री (श्री बसन्त साठे) :

(क) कृपया वांछित सूचना भारत के समाचार  
पत्रों के रजिस्ट्रार की "प्रेस इन इंडिया"-1976  
नामक वार्षिक रिपोर्ट, जो 27 मार्च, 1979 को  
सदन की मेज पर रखी गयी थी, में देख ली जाय।

(ख) पत्र सूचना कार्यालय किसी भी  
समाचारपत्र नियतकालिक पत्र को विज्ञापन-सामग्री  
नहीं देता, किन्तु प्रचार सामग्री सफाई करता है।